

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) to (d) The information is being collected and will be laid on the Table of the House.

[*English*]

#### PRIVATISATION OF WORKS IN PORTS

2997. DR. KRUPASINDHU BHOI :  
SHRI V. SREENIVASA PRASAD :  
SHRI G. DEVARAYA NAIK :  
SHRI ANANTRAO DESHMUKH :  
SHRI TARA CHAND KHANDEWAL :  
SHRI GOPI NATH GAJAPATHI :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal for privatisation of certain works at ports; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) Proposals for privatisation of port services and facilities are received from time to time, from the Port Trusts and also directly in the Ministry. The proposals are examined on their merits and decisions taken accordingly.

[*Translation*]

#### DOORDARSHAN SERIALS/ PROGRAMMES

2998. PROF AHOK ANANDRAO DESHMUKH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Doordashan serials and other programmes produced in the country are clandestinely sent abroad and telecast by foreign T. V. networks resulting in loss of foreign exchange and tax evasion; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH

DEO): (a) In so far as programmes produced by Doordarshan are concerned, no such complaint has been received by Doordarshan/ Government.

(b) Does not arise.

[*English*]

#### SPECIAL COURT FOR DESU

2999. SHRI BHUPINDER SINGH HOODA: Will the Minister of POWER be pleased to state :

(a) whether the Delhi Electric Supply Undertaking has sent any proposal to the Union Government for the creation of a special court/tribunal to deal with cases pending in various courts;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) to (c) DESU has submitted a proposal to the Government of the National Capital Territory of Delhi for setting up of Mobile Courts for investigation and trial of offences under Sections 39 and 39-A of Indian Electricity Act, 1910 regarding theft/misuse etc. of electricity. Decision in the matter vests with the Government of National Capital Territory of Delhi.

[*Translation*]

#### TIME SLOT OF METRO CHANNEL

3000. SHRI RAJVEER SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have decided to increase the time slot of the Metro Channel in view of its more popularity and efforts are also being made to show new programmes in short intervals;

(b) whether there is a proposal to show one Hindi-Feature film, daily on this channel; and

(c) if so, by when this proposal is likely to be implemented?